

F. No. 01(05)/Circular/CESTAT/2021
Custom, Excis/e and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Dated: 31.03.2022

CIRCULAR

By Notification dated 24.09.2019, Government of National Capital Territory of Delhi is pleased to amend the Delhi Advocates' Welfare Fund Rules, 2001 as follows:-

"Amendment of rule 21- In the Delhi Advocates' Welfare Fund Rules, 2001,-

(a) *Rule 21 shall be re-numbered as rule 21 A and before that rule as so re-numbered, the following rule shall be inserted, namely:-*

"21. Vakalatnama to bear stamps. - Every advocate shall affix stamp of a value of twenty five rupees on every Vakalatnama to be filed by him in the courts namely Supreme Court, High Court, District Court or a court subordinate to the District Court, tribunals and other authorities, wherever Vakalatnama is filed."

(b) *In rule 21 A as so re-numbered, for sub-rule(1), the following shall be substituted, namely:-*

" 21A. Value and Design of Stamps. –

(1) Stamps shall be printed in the denominations of twenty five rupees."

In view of the above, Central Registry is directed that no Vakalatnama shall be accepted without the Advocate Welfare Fund Stamp of twenty five rupees affixed on it.

This issues with approval of the Competent Authority.



(Mukesh Gupta)
Deputy Registrar

Copy to:-

1. SPS TO President, CESTAT, New Delhi
2. PA TO Registrar, CESTAT, New Delhi
3. Assistant Registrar, Central Registry, New Delhi
4. Bar Association, CESTAT, New Delhi
5. Shri Sanjay Rathi, Hony. Secretary, Bar Council of Delhi, 2/6, Siri Fort, Institutional Area, Khel Gaon Marg, New Delhi-110049
6. Notice Board/Website/Office copy